

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TRANSPORTWALE 5D TECHNOLOGIES LLP**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Transportwale 5D Technologies LLP
2.	Date of incorporation of corporate debtor	18.05.2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai, Tamil Nadu
4.	Corporate Identity No. of corporate debtor	LLPIN: AAG4037
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: Ground Floor, No. 17, Shyamalavadhana Street, West Mambalam, Chennai - 600033 (as per MCA Records).
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 26.04.2024 Date of Receipt of order: 01.05.2024
7.	Estimated date of closure of insolvency resolution process	23.10.2024 (180 days from the Insolvency Commencement date which is 26.04.2024)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	Name: Sudhir GS Registration Number: IBBI/IPA-001/IP-P-02744/2022-2023/14183
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 11, Subham, Jayalakshmi Street, Keelkattalai, Chennai 600117 Email: sudhircaip@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address: 71/1, 2nd Floor, Hari Krupa, Mc Nicholas Road, off Poonamallee Road, Chetpet, Chennai 600031 Email: cirp.tt5d@gmail.com
11.	Last date for submission of claims	15.05.2024 (Copy of order was received on 01.05.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil (Based on the information available with the Interim Resolution Professional till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Not Applicable Physical Address: As mentioned in S.no. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Transportwale 5D Technologies LLP** on 26.04.2024 (order received on 01.05.2024).

The creditors of Transportwale 5D Technologies LLP, are hereby called upon to submit their claims with proof on or before 15.05.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.05.2024

Place: Chennai

Sudhir GS
Interim Resolution Professional
Reg No. IBBI/IPA-001/IP-P-02744/2022-2023/14183
AFA Valid upto 18.09.2024

